

**Company donations, to political parties**

\*109. SHRI DHARAMCHAND  
-JAIN:

SHRI JAGDISH PRASAD  
MATHUR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to withdraw the restrictions on company donations to political parties;

(b) if so, what are the reasons therefor; and

(c) what is the number of cases of violation of the said restrictions which came to the notice of Government during the last three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b) At present no such proposal is under consideration of the Government.

(c) Only one case of violation of section 293A of the Companies Act, "ISM has come to the notice of Government during the last three years.

**Telecommunication operation in towns of Assam\***

\*110. SHRI ROBIN KAKATI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the telecommunication net work in the various towns of Assam such as Tinsukia, Dibrugarh, North Lakhimpur, Tinsukia, Tezpur, Gauhati, Barpeta, Rangia, is being operated by the Army; and

(b) if so, what are the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI CM. STEPHEN): (a) Ho Sir.

(b) Does not arise.

**Srinagar T. V. centre**

\*111. SHRI HARI SHANKAR  
BHABHRA:

SHIV JAGDISH PRASAD  
MATHUR:

Will the Minister of INFORMAT-

ION AND BROADCASTING be pleased to state;

(a) whether Government's attention has been drawn to a news-item published in the Indian Express dated the 17th January, 1982 alleging extraneous influence playing a decisive role in recent appointments in the Srinagar T.V. Centre; and

(b) if so whether Government propose to institute an enquiry into the matter as well as on the working of the Srinagar T. V. and A. I. R. Centres?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) The Government's attention has been drawn to the said news item.

(c) The selections have been made strictly on the basis of the merits and according to the Recruitment Rules. Therefore, the question of holding an enquiry does not arise.

**Production of Methodilazone and Dimethisterone by M/s Glaxo Limited**

\*112. DR. (SHRIMATI) NAJMA HEPTULLA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether M/s Glaxo Limited are licensed to manufacture Methodilazone, Dimethisterone and its formulations; if so, what is the production during the last three years along with the names and composition of the formulations and the time since when marketed in India;

(b) whether it is a fact that the formulations based on these two drugs are banned for manufacture and marketing in U.K., U.S.A. and other countries on account of dangerous side effects, since number of years; if so what are the reasons for allowing them in India and details thereof;

(c) what are the quantities of these two drugs imported by M/s Glaxo during the last three years and their prices; and